

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI**

COURT-I

Date of Hearing/Decision : **09.01.2017**

Customs Appeal No. C/251-253/2011 -CU(DB)

[Arising out of a common Order in Appeal No. IND/08 to 10/2011 dated 14.01.2011 passed by Commissioner (Appeals) Customs, Indore]

Kuber Impex Limited

... Appellants

Vs.

Commissioner of Central Excise, Indore.

... Respondent

Appearance:

Rep. by - None for the appellant

Rep. by - Ms. Suchitra Sharma, Jt. CDR for the respondent

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 50202-50204/2017

Per Justice Dr. Satish Chandra

Ms. Suchitra Sharma, Ld. Jt. CDR appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellants-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeals.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President